The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1976

14 of 1976

Keyword(s):
Tenancy, Agricultural Lands
An Act further to amend the Bombay Tenancy and Agricultural Lands Act, 1948.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1976.

2. In the Bombay Tenancy and Agricultural Lands Act, 1948 (hereinafter referred to as "the principal Act"), in section 32M, in sub-section (5), for the words and figures "before the end of December, 1975", the words and figures "before the end of December, 1976" shall be substituted.
3. In section 32PP of the Principal Act, in sub-sections (IC) and (ID), for the words, figures and letters "before 31st December, 1975", the words, figures and letters "before 31st December, 1976" shall be substituted.

4. In section 32PPP of the Principal Act, in sub-section (I), in clause (ii), for the words, figures and letters "before 31st December, 1975", the words, figures and letters "before 31st December, 1976" shall be substituted.

5. The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1975 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.